

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4307

ANSWERED ON:22.03.2013

MINIMUM STANDARD REGULATIONS FOR AYURVEDA COLLEGES

Thomas Shri P. T.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of Ayurveda colleges along with the number of under-graduate and post-graduate seats therein, State/ UT-wise;
- (b) whether the Government has framed Minimum Standards Requirement (MSR) regulation for Ayurveda colleges and attached hospitals in the country, if so, the details and the salient features thereof;
- (c) whether there is opposition to the aforesaid MSR from various quarters;
- (d) if so, the details thereof and the reasons therefor including the representations received in this regard and the action taken/proposed thereon; and
- (e) the corrective measures being taken by the Government to address their concerns?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) State/UT-wise number of Ayurveda colleges along with the number of under-graduate and post-graduate seats is given at Annexure-I
- (b) The Central Council of Indian Medicine (CCIM) has framed and notified the regulations namely 'Indian Medicine Central Council (Minimum Standards Requirement for Ayurveda Colleges and Attached Hospitals) Regulation, 2012', with the previous sanction of the Central Government and these regulations were published in the Gazette of India. Details and the salient features are at Annexure – II.
- (c) to (e) The Central Government has received a number of representations from various quarters. The representations were mainly on amendments regarding reduction in the age of superannuation of teachers, increase in the minimum requirement of teachers, number of bed, bed occupancy in In-Patient Department and separate building for College and Hospital etc. The CCIM has dealt with doubts in various meetings/workshops organised by them. Based on such interactions certain amendments have been proposed in the regulations by the CCIM. After considering proposal, Government has approved certain amendments in the regulations. These amendments have been sent to the Ministry of Law and Justice for vetting from legal point of view.